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गुरुवार, डिसेंबर १४, १९७८/अग्रहायण २३, शके १९००

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on 14th December 1978:—

L. A. BILL No. LX OF 1978

A BILL

further to amend the Bombay Legislature Members' Salaries and Allowances Act, 1956.

WHEREAS, it is expedient further to amend the Bombay Legislature Members' Salaries and Allowances Act, 1956, for the purposes hereinafter appearing; It is hereby enacted in the Twenty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Legislature Members' Salaries and Allowances (Amendment) Act, 1978. Short title and commencement.
- (2) It shall come into force immediately.

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Amendment
of section 3
of Bom.
XLIX of
1956.

2. In sub-section (1) of section 3 of the Bombay Legislature Members' Salaries and Allowances Act, 1956 (hereinafter referred to as "the principal Act"), for the word and figures "Rs. 300" the word and figures "Rs. 500" shall be substituted.

Insertion of
new section
3A in Bom.
XLIX of
1956.

3. After section 3 of the principal Act, the following new section shall be inserted, namely:—

"3A. There shall be paid to each member during non-session months, a sum of Rs. 500 as travelling allowance which may be admissible to him under the Act."

Explanation.—For the purpose of this section non-session months means a month in which session of the Maharashtra Legislature is not held.

Amendment
of section 4
of Bom.
XLIX of
1956.

4. In section 4 of the principal Act, for the word and figures "Rs. 30" wherever they occur the word and figures "Rs. 50" shall be substituted.

Amendment
of section 5C
of Bom.
XLIX of
1956.

5. In section 5C of the principal Act, in sub-section (3) for the word and figures "Rs. 200" the word and figures "Rs. 300" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

Having regard to increasing dearness and the States of Uttar Pradesh and Karnataka, the salaries and allowances paid to the Legislators of Maharashtra State are very meagre. And M. L. A. of Uttar Pradesh gets Rs. 500 as honorarium, Rs. 300 towards telephone, postage and is allowed free trunk calls during the session period. Besides, he is paid Rs. 300 as dearness allowance, Rs. 500 as travelling allowance and is entitled to free transit by rail and S. T. He is also allotted a room in M. L. A. Hostel free of charge for 5 years and is entitled to free medical attendance and aid. Similarly, an M.L.A. in Karnataka State gets a salary of Rs. 1,000 p. m. and travelling allowance of Rs. 500 including D.A., telephone etc., and also is entitled to several concessions like free transit by rail and S. T. Thus Karnataka State has made commendable proper efforts to raise the standard of living and status of its Legislators. It would be in the fitness of things that the Legislators of this State are provided with similar facilities. It is, therefore, proposed in the Bill that a Legislator of this State be paid Rs. 500 p. m. as salary, Rs. 300 towards telephone and postage, daily allowance at the rate of Rs. 50 during session period and Rs. 500 p. m. as travelling allowance during non-session period to enable him to work in his constituency in a better manner. Such of the Legislators who would oppose these facilities should be excluded therefrom.

Council Hall:
Nagpur, dated 11th December 1978.

KRISHNARAO R. MUNDHE,
Member-in-charge.

G. S. NANDE,
Secretary,
Nagpur, dated 14th December 1978. • Maharashtra Legislative Assembly.